

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 61/4168/2021

This the 05th day of March, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Dr. Bharti Sarngal Age 36 years, D/o Sh. S.S. Sarngal, R/o 73-B, Bhawani Nagar, Janipur, Jammu. At present H. No. 37, Mohalla Baba Jeewan Shah, Shaheedi Chowk, Jammu.

.....Applicant

(Advocate:- Mr. Abhinav Sharma)

Versus

1. State of J&K through Commissioner/Secretary to Govt. Health and Medical Education Department, Civil Secretariat, Jammu and 2 ors.Respondents

(Advocate: Mr. Amit Gupta, Additional Advocate General)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

Learned A.A.G. submits that the applicant has been transferred and she has joined her new place of posting and all her dues have been cleared except for the period when she was on medical leave.

2. In view of the submission made by the learned A.A.G., learned counsel for the applicant submits that he does not wish to press the matter, however, liberty may be granted to file fresh proceedings.

3. Accordingly, the T.A. is dismissed as not pressed with liberty to the applicant to file fresh proceedings, if fresh cause of action arises under rules.

**(ANAND MATHUR)
MEMBER (A)**

Arun

**(RAKESH SAGAR JAIN)
MEMBER (J)**